

has mandated that the Central Government may develop a National Transportation Policy consistent with the objects of this Act in concurrence with the State Governments and other agencies.

(c) and (d) Yes, Sir. This Ministry has notified mass emissions standards for OE (Original Equipment) converted Gasoline/Diesel/Dual Fuel Vehicles. Under Motor Vehicle Amendment Rules, 1989, Rule 115(B) for CNG, Bio-CNG, LNG driven vehicles, Rule 115(E) for Ethanol, Rule 115(F) for Bio-Diesel and Rule 115(H) for Methanol have been notified.

(e) The Ministry of Petroleum and Natural Gas is responsible for ensuring outlets of CNG, LNG, Bio-Fuel as per the emission standards notified by this Ministry.

#### **Government policy for scrapping old vehicles**

1247. DR. PRABHAKAR KORE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Government is proposing a policy of scrapping old, polluting and fuel-guzzling vehicles in an attempt to reduce pollution and road congestion;

(b) whether the policy also includes framing of standard guidelines for collection, dismantling and scrapping of automobiles in organised and environmentally-safe conditions; and

(c) if so, the details of the policy and the time-frame for implementation of the same and approximate number of old vehicles required to be scrapped, State-wise?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) Ministry of Road Transport and Highways has formulated draft guidelines for setting up, authorization and operation of Authorised Vehicle Scrapping Facilities (AVSF). Draft guidelines were uploaded on Ministry's website for public comments *vide* letter dated 14.10.2019.

#### **Development of additional NH**

1248. SHRIMATI VIJILA SATHYANANTH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state: